

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). No, Sir. The details of imports exports and balance of trade during the first ten months of the current year and those for the corresponding period last year are given below:

In Rupee crores

	April Jan.	April-Jan.
	92-93	93-94
Imports	52206	57649
Exports	41922	55825
Balance of Trade	-10284	-1824

In US \$ Million

Imports	18256	18380
Exports	14660	17799
Balance of Trade	-3596	-581

In SDR Million

Imports	14255	13128
Exports	11447	12713
Balance of Trade	-2808	-415

(c) to (e). The ministry, in consultation with Export Promotion Councils and Commodity Boards, has fixed export target of US\$ 22.138 billion (Rs. 70842 crores) for 1993-94, which is about 20% higher than the actual exports of US\$ 18.537 billion (Rs. 53688 crores) during 1992-93. Exports during the first ten months (April-Jan. 93-94) are estimated at US\$ 17.799 billion (Rs. 55825 crores) registering an increase of 21.4%, in dollar terms, over the actual exports during the corresponding period last year. The export target for 1993-94 is likely to be achieved.

(f) The trade reforms introduced since July 1991 and strengthened in the

new Exim Policy 1992-97 have been further reinforced in the Budget for 1994-95. These are aimed at increasing export production, improving efficiency and sharpening the competitive edge of exports. It is expected that these measures will help reduce the trade deficit.

[Translation]

Pay Scale of LDCs and UDCs

1571. SHRI SURYA NARAIN YADAV:
DR LAL BAHADUR RAWAL:
SHRI A. VENKATESH NAIK:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to revise the pay scales of LDCs and UDCs working in Central Government Offices;

(b) if so, the details thereof; and

(c) if not, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Proposal for revision of pay scales of LDCs and UDCs working in the Central Secretariat were received. The proposal pertaining to UDCs has been discussed in the Departmental Council of DOP & T. It has, however, not been possible to agree to the proposal. The matter has been referred to the Board of Arbitration and is pending. It has also been decided that the case of LDCs should be referred to the Fifth Pay Commission for their consideration.